

ITEM NO.14 + 46

COURT NO.1

SECTION XVI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 15883/2023

(Arising out of impugned final judgment and order dated 13-04-2023
in CAN No. 1/2023 passed by the High Court at Calcutta)

ABHISHEK BANERJEE

Petitioner(s)

VERSUS

SOUMEN NANDY & ORS.

Respondent(s)

(IA No.81269/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.81270/2023-EXEMPTION FROM FILING O.T. and IA
No.81266/2023-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA
No.81265/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES)

WITH

Diary No 15889/2023

KUNTAL GHOSH

Petitioner

VERSUS

THE STATE OF WEST BENGAL

Respondent

(FOR ADMISSION and I.R. and IA No 80074/2023 - Exemption from
filing C/C of the impugned judgment and IA No 80073/2023 -
Permission to file the Special Leave Petition)

Date : 28-04-2023 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Gopal Shankarnarayan, Sr. Adv.
Mr. Udayaditya Banerjee, AOR
Mr. Amit Bhandari, Adv.

Ms. Shivani Vij, Adv.
Ms. Shreya Bhojnagarwala, Adv.

For Respondent(s) Mr. Jaideep Gupta, Sr. Adv.
Mr. Kunal Chatterji, AOR
Ms. Maitrayee Banerjee, Adv.
Mr. Rohit Bansal, Adv.
Ms. Kshitij Singh, Adv.

Mr. Tushar Mehta, Solicitor General
Mr. S.V. Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Annam Venkatesh, Adv.
Mr. Kanu Agarwal, Adv.
Ms. Sairica Raju, Adv.
Mr. Rajat Nair, Adv.

Mr. Bikash Ranjan Bhattacharya, Sr. Adv.
Mr. Rauf Rahim, AOR
Mr. Firdous Samim, Adv.
Ms. Gopa Biswas, Adv.
Mr. Bikram Banerjee, Adv.
Mr. Sudipto Dasgupta, Adv.
Mr. Ali Asghar Rahim, Adv.
Ms. Payal Shoma, Adv.

Mr. Ranjit Kumar, Sr. Adv.
Mr. Nirnimesh Dube, AOR
Mr. Maninder Singh, Sr. Adv.
Ms. Bansuri Swaraj, Adv.
Mr. Siddhesh Kotwal, Adv.
Ms. Manya Hasija, Adv.
Ms. Ana Upadhyay, Adv.
Mr. Nihar Dharmadhikari, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Permission to file the Special Leave Petitions is granted.
- 2 Pursuant to the order of this Court dated 24 April 2023, the Registry has placed an affidavit dated 27 April, 2023 filed by the Registrar General of the High Court at Calcutta on the record. Paragraph 5 of the affidavit of the Registrar General

states, thus :

“It is stated that on April 26, 2023 at about 07.00 p.m., His Lordship, Hon’ble Justice Abhijit Gangopadhyay has been pleased to forward a note prepared by His Lordship in respect of annexure-P7, transcript version of the interview “Ghanta-Khanek Songe Suman” as prepared by the Interpreting Officer (Court) of High Court, Calcutta (Original Side) pursuant to His Lordship’s direction, along with a CD containing the interview which was proadcasted on ABP Ananda, are annexed herewith as **Annexure-A, B and C** respectively and be treated as a part of this affidavit.”

- 2 We have considered the note prepared by Justice Abhijit Gangopadhyay in respect of Annexure-P7 and have also perused the transcript of the interview. The transcript has been authenticated on 26 April 2023 by the Interpreting Officer (Court) on the Original side of the High Court at Calcutta.
- 3 Having considered the transcript, we direct that the Acting Chief Justice of the High Court at Calcutta shall reassign the pending proceedings in the case to some other Judge of the Calcutta High Court. The Judge to whom the proceedings are reassigned by the Acting Chief Justice would be at liberty to take up all applications which may be moved in that regard.
- 4 The Special Leave Petitions are accordingly disposed of.
- 5 A copy of this order shall be communicated by the Secretary General of this Court to the Registrar General of the High Court at Calcutta so that it can be placed before the Chief Justice on the administrative side.
- 6 Pending applications, if any, stand disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR